328. SHRI MULKA GOVINDA REDDY: Will the Minister of LAW AND SOCIAL WELFARE be plea sed to state:

(a) whether it is a fact that the Chief Minister of Kerala has criticised the manner in which the grants are given to social organisations in States;

(b) if so, what are the main points of the criticism made by him; and

(c) the reaction of the Government of India thereto?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (DR. (SMT.) PH-ULRENU GUHA): (a) The Government has not received any such report.

(b) and (c) Do not arise.

PROCRESS OF HEAVY INDUSTRIES

329. SHRI S. A. KHAJA MOHI-DEEN: Will the Minister of IND USTRIAL DEVELOPMENT, INT ERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) the number of heavy industries alongwith their location which were started in the country in the public sector as well as in the private sector during the last five years, state-wise;

(b) whether all such industries have started functioning and if so, the products which these industries are manufacturing; and

(c) the total amount of money invested by Government in this respect?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): (a) to (c) The information is being collected and will be laid on the Table of the House.

CATERING SERVICES AT RAILWAY STATIONS

to Questions

330. SHRI S. A. KHAJA MOHI-DEEN: Will the Minister of RAIL WAYS be pleased to state:

(a) whether it is a fact that the catering services at Delhi and New Delhi railway stations are far from satisfactory;

(b) if so, what steps Government propose to take to improve the services; and

(c) whether any steps are contemplated by Government to bring down the prices of food stuffs available at the railway stations in the country?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) The catering services at Delhi and New Delhi have not come to any special adverse notice.

(b) Efforts are being made not only at Delhi and New Delhi but all over Indian Railways to improve the catering services and remove deficiencies wherever they might be existing. For this purpose supervision has been intensified.

(c) The tariff for various items of food stuffs sold at railway stations is fixed on the basis of the prevailing market rates and the trend of market rates prevailing at present does not allow of any reduction in the tariff at present.

UNREST IN STEEL PLANTS

331. SARDAR HARCHARAN SINGH DUGAL: Will the Minister of STEEL AND HEAVY ENGINE L'.RING be pleased to state:

(a) whether it is a fact that working of the Steel Plants have been greatly hampered recently due to mounting unrest and indiscipline among the labour there;

(b) whether Government have taken any decision to close down some of the Plants on this account and if so, the details of the decision taken in this regard; and

(c) whether Government have taken any steps to ensure smooth working of the Steel Plants?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT): (a) The industrial relations in the Rourkela and Bhilai Steel Plants under Hindustan Steel Ltd. were, by and large, satisfactory during the year 1968-651. The situation in Durgapur has, however, been unsatisfactory and has afEected production adversely.

(b) No, Sir.

(c) Efforts continue to be made to improve relations between Management and the employees by a process of mutual discussion of all outstanding issues. At Durgapur the claim for recognition of a Union which has given rise to some controversy, has been for quite some time under reference to the State Government. Their advice is awaited.

382. [Transferred to the \6th May, 1969.]

HINDUSTAN PILKINGTON GLASS WORKS LTD.

333. SHRIMATI SARLA BHAD-AURIA: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPA NY AFFAIRS be pleased to state:

(a) the number of workers employed in the Hindustan Pilkington Glass Works Ltd., Calcutta:

(b) the number out of them who are permanent and temporary separately and the number of those whose services are terminated after every three months of services; and

(c) the number of workers who are reappointed after their services have been terminated after putting in three months of service?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): (a) to (c) Information is being collected and it will be laid on the Table of the House in due course.

ARTICLES MANUFACTURED BY HINDUSTAN PILKINGTON GLASS WORKS LTD.

334. SHRIMATI SARLA BHAD-AURIA: Will the Minister of INDUSTRIAL DEVELOPMENT, INT ERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) the names of the articles for manufacturing of which the Hindustan Pilkington Glass Works Ltd., Calcutta had applied for licence;

(b) the date on which licence was sanctioned to the said company and the date on which it started functioning;

(c) whether that company manufactured some other articles also in addition to these for which the licence was granted to it: and

(d) if so, what are the details thereof?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE COMPANY AFFAIRS AND (SHRI FAKHRUDDIN ALI AHMED): (a) and (b) M/s. Hindustan Pilkington Glass Works Ltd., Calcutta, who were registered under the Industries (Development and Regulation) Act, 1951 on 19-9-1952 for the manufacture of sheet glass, had applied for effecting substantial expansion of their capacity of sheet glass and for the manufacture of new articles viz., wired and figured glass, cathedral and reeded glass and were granted licences accordingly on 13-7-1960 for expansion and on 10-2-1961 for manufacture of new articles.

(c) and (d) The firm is reported to have made arrangements for the manufacture of safety glass, which is not an industry requiring an industrial licence. So far as Government are aware, the firm has not yet gone into production in this line.